

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
ARK INDUSTRIES PRIVATE LIMITED OPERATING IN
STEEL INDUSTRY AT ANDHERI, MUMBAI**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	ARK Industries Private Limited CIN NO - U27200MH2004PTC148690 PAN:AAECA8885E
2.	Address of the registered office	Unit/Office No. 205, 2nd Floor, Windfall Building Andheri Kurla Road, J.B.Nagar, Andheri, (E), Mumbai City, Mumbai, Maharashtra, India, 400059
3.	URL of website	The Corporate Debtor does not have a website
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed asset
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Revenue from Operation as per Audited Financials for FY 2023-24: NIL
7.	Number of employees/ workmen	No employees at present
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be availed by sending a request to – cirp.arkindustries@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same can be availed by sending a request to – cirp.arkindustries@gmail.com
10.	Last date for receipt of expression of interest	Tuesday, 22 nd July, 2025
11.	Date of issue of provisional list of prospective resolution applicants	Friday, 1 st August, 2025
12.	Last date for submission of objections to provisional list	Wednesday, 6 th August, 2025
13.	Date of issue of final list of prospective resolution applicants	Saturday, 16 th August, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Tuesday, 21 st August, 2025
15.	Last date for submission of resolution plans	Saturday, 20 th September, 2025
16.	Process email id to submit Expression of Interest	cirp.arkindustries@gmail.com
17.	Details of the Corporate debtor's registration status as MSME	UDYAM NO. MH26B0015440

Date : 07th July 2025

Place: Mumbai

**Sd-
Mr. Vivek Satyaprakash Jalan**



Resolution Professional
ARK Industries Private Limited
AFA Validity: 31-12-2025

IBBI Reg. no: IBBI/PA-002/IP-N01295/2024-2025/14452

Correspondence Address - A-402, Suashish IT park, Dattapada road, borivali East, Mumbai – 400066

JASIKA TRADING LIMITED
CIN: U51909MH2012PLC232985
Regd. Office: 103/104, 1st Floor, Orbit Plaza,
New Prabhadevi Marg, Mumbai - 400025,
Maharashtra, India
Email ID: info.deepakgroup@gmail.com
Form No. INC-26
[Pursuant to Rule 30 of the Companies
(Incorporation) Rules, 2014]
Advertisement to be published in the
newspaper for change of registered office of
the Company from one state to another
**BEFORE THE CENTRAL GOVERNMENT
WESTERN REGION, MUMBAI**
In the matter of sub-section (4) of Section 13 of
Companies Act, 2013 and clause (a) of sub-rule
(5) of Rule 30 of the Companies (Incorporation)
Rules, 2014
AND
In the matter of **JASIKA TRADING LIMITED**
having its registered office at 103/104, 1st
Floor, Orbit Plaza, New Prabhadevi Marg,
Mumbai - 400025, Maharashtra, India
Petitioner....
Notice is hereby given to the General Public
that, the Company proposes to make
application to the Central Government under
section 13 of the Companies Act, 2013 seeking
confirmation of alteration of the Memorandum
of Association of the Company in terms of the
special resolution passed at the Extra
Ordinary General Meeting held on 16th May,
2025 to enable the Company to change its
Registered office from the State of
"MAHARASHTRA" to the state of "WEST
BENGAL".
Any person whose interest is likely to be
affected by the proposed change of the
registered office of the Company may
deliver either on the MCA-21 portal
(www.mca.gov.in) by filing investor
complaint form or cause to be delivered or
sent by registered post of his/her objections
supported by an affidavit stating the nature of
his/her interest and grounds of opposition to the
Regional Director, Western Region, Everest,
5th Floor, 100 Marine Drive, Mumbai - 400002,
Maharashtra within fourteen days of the date of
publication of this notice with a copy of the
applicant Company at its registered office at the
address mentioned above.
For and on behalf of the Applicant
JASIKA TRADING LIMITED
Sd/- RAJATBIHANI
Director
Place: Mumbai
Date: 07.07.2025 DIN: 00393730

NOTICE
TATA INVESTMENT CORPORATION
LIMITED
Registered Office: Elphinstone Building, 2nd
Floor, 1 O Veer Nariman Road, Mumbai -
400001
Notice is hereby given that the certificates for
undermentioned securities of the company
have been misplaced and holders of said
securities have applied to the company for
issue of duplicate certificates.
Any person who has claim in respect to said
securities should lodge such claim with the
company at its registered office within 15
days from this date, else the company will
proceed to issue duplicate certificates without
further intimation.
Shareholders: Achutha T. Shetty (deceased)
(1st), Shobha B. Bhandary (2nd), Sudarshan
A. Shetty (3rd) **Kind of securities, F.V &
No. of Securities:** 98 Equity Shares, F.V. Rs.
10/- each **Distinctive No: 16411087 to
16411095; 19692850 to 19692858;
24126306 to 24126337; 7524651 to
7524697 and 7571045.**
Shobha Bhandary Sudarshan Shetty
Place: Mumbai
Date: 07.07.2025

TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd.)
Registered Office : 4th Floor, A Wing, D. J. House, Old Nagardas Road, Andheri (East),
Mumbai-400 069, Maharashtra, GST No. 27AACD9887D1ZC
Corporate Identity Number : L64920MH1994PLC334457

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APPENDIX IV POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas, the undersigned being the Authorized Officer of TruCap Finance Limited (formerly known as Dhanvarsha Finvest Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the security Interest (enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned in below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken the property described herein below in exercise of powers conferred on him under sub section (4) of the section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower attention is invited to provisions of sub-Section (8) of the section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of TruCap Finance Limited for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of Borrower / Co-Borrower / Guarantor	Description of Secured Asset (Immovable property)	Demand Notice Date and Amount	Date of Possession
1	Rajdeep Garments, Prop. Mr. Sunil D. Shrivastav (Borrower) 2. Mr. Sunil Deeparayan Shrivastav (Co-Borrower) 3. Ansu Sunil Shrivastav (Co-Borrower) Loan Account No. LP00000000000087 Ahmedabad Branch)	All the Part & Parcel of land being Unit No. G-1, Ground Floor, Plot No. CTS No. 181(pt) Wing-A, Jai Bhawani CHSL, Khambdev Nagar, Dharavi, Sion, Mumbai-400 017.	10.12.2024 for ₹ 22,87,347/- (Rupees Twenty Two Lakhs Eighty Seven Thousand Three Hundred & Forty Seven Only)	24.06.2025

Sd/-
Authorised Officer,
For TruCap Finance Limited
Date : 04.07.2025
Place : Mumbai

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RELEVANT PARTICULARS

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3. URL of website	The Corporate Debtor does not have a website
4. Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed asset
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in the last financial year	Revenue from Operation as per Audited Financials for FY 2023-24: NIL
7. Number of employees/ workmen	No employees at present
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be availed by sending a request to corp.arkindustries@gmail.com
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Date : 07th July 2025
Place: Mumbai
Sd/-
Mr. Vivek Satyaprakash Jalan
Resolution Professional
ARK Industries Private Limited
AFA Validity: 31-12-2025
IBBI Reg. no: IBBI/PA-002/IP-N01295/2024-2025/14452
Correspondence Address - A-402, Suashish IT park,
Dattapada road, borivali East, Mumbai 400066

SVC CO-OPERATIVE BANK LTD.
(Formerly The Shamasa Vithal Co-op Bank Ltd.)

LEGAL & RECOVERY DEPARTMENT
SVC TOWER, JAWAHARLAL NEHRU ROAD, VAKOLA, SANTACRUZ (E), MUMBAI-400 055. Tel No: 71999986/975/983/777.

PUBLIC NOTICE FOR SALE
STOCK FOR SALE ON "AS IS WHERE IS AND WHATEVER THERE IS BASIS".
(ASSET TAKEN OVER UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT 2002)

NAME OF THE BORROWER / MORTGAGOR	OUTSTANDING BALANCE
M/s. Hercules Industries (Proprietorship) Prop. Mr. Manish Malani	Rs. 26,94,193.79 (Rupees Twenty Six Lakhs Ninety Four Thousand One Hundred Ninety Three & Paise Seventy Nine Only) as on 30/06/2025 together with contractual interest and legal & other incidental expenses with future interest prevailing from time to time from 30/06/2025 till the date of closure.

LOCATION AND DETAILS OF THE ASSET	RESERVE PRICE (In Lakhs)	DATE & TIME OF INSPECTION	EARNEST MONEY DEPOSIT (In Lakhs)	DATE & TIME OF OPENING THE TENDER & AUCTION
Stock includes Electrical Sockets, Plates, Regulator, Bulb Holder, Switches, Cable Socket etc at SVC Co-operative Bank Ltd; Basement of Vanvaria Apartments, S. V. Road, Khar West, Mumbai - 400 052.	07.25	19/07/2025 09.30 a.m. to 04.00 p.m.	0.80	24/07/2025 01.30 p.m.

TERMS & CONDITIONS

- Sale is strictly subject to the terms & conditions incorporated in this advertisement & in the prescribed Tender Form. Further details of the above mentioned Asset and Tender Forms can be obtained from the Bank's corporate office, at the above mentioned address.
- Intending bidders should submit sealed tender for aforesaid Asset in the prescribed Tender Form only. The sealed cover should be accompanied with Demand Draft / Pay Order / NEFT / RTGS for Rs. 1,000/- being Non-refundable Tender fee & the separate Demand Draft / Pay Order / NEFT / RTGS for the Earnest Money Deposit of 10 % of the offer amount for the above property drawn on a Scheduled Bank, favoring "SVC Co-operative Bank Limited", payable at Mumbai should be deposited in the 'Tender Box' kept in the Corporate Office at the above address, before 05.30 P.M. on or before 23/07/2025. Account Details for NEFT / RTGS : Account Name : SVC Co-operative Bank Ltd, Account Number : 2001309480220013, IFSC Code : SVCB0000013. Tenders will be opened at the Corporate Office at Vakola as per the aforementioned schedule.
- The borrowers, respective Tenderers / Guarantors / Owners of the security or their authorized representatives may remain present at the time of opening of tenders. The Authorized Officer of the Bank would have sole discretion in the manner of conduct of sale including decision with regard to inter-se bidding / negotiations amongst the bidders to realise highest sale value for the Asset. They are, therefore, advised to remain present themselves or through their duly authorized representative(s).
- The Bank reserves its right to accept or reject any or all offers without assigning any reason and in case all the offers are rejected, either to hold negotiations with any of the tenderers / bidders or to sell the Asset(s) through private negotiations with any of the tenderers / bidders or other party / parties.
- The Borrowers/Guarantors/Mortgagors are hereby put to notice in terms of rule 6(2) and rule 8(6) of Security Interest (Enforcement) Rules, 2002 that the Secured / aforementioned Assets would be sold in accordance with this notice in case the amount outstanding as per the demand notice is not fully repaid.
- The asset in question is under physical possession of SVC Co-operative Bank Ltd. The asset has been peacefully handed over by the borrower.
- Disputes, if any, shall be within the jurisdiction of Mumbai Courts only.
- The sale notice is also displayed on our website - <https://www.svcbank.com/notice-sale>.

Place: Mumbai
Date: 07/07/2025
Mr. Rohan Rajiv Pai
Senior Manager & Authorised Officer

IDBI Bank Ltd, NPA Management
Group - IDBI Tower, World Trade Complex,
Cuffe Parade, Mumbai - 400 005

APPENDIX IV-A
[See Rule 9(1) and proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with rule 9(1) and proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to guarantor/ mortgagor **M/s. Oasis Fashion World Private Limited**, A-704, Minaxi Apartment, Opp. Gokuldharm School, Gokuldharm, Goregaon (East), Mumbai- 400 063, that the below described immovable property mortgaged/charged to the Secured Creditor, IDBI Bank Limited, the possession of which has been taken by the Authorised Officer of IDBI Bank Limited, will be sold on "As is where is", "As is what is", and "Whatever there is" on **August 08, 2025**, for recovery of Rs. 73,60,99,434.98 (Rupees Seventy three crore sixty lakh ninety nine thousand four hundred and thirty four and ninety eight paise only) as on May 26, 2022 together with future interests and costs due to the said Secured Creditors from **M/s. Oasis Fashion World Private Limited**.
This shall not be treated in anyway as a demand to the borrower (1) **M/s. Mudra Denim Private limited**, 305, Wellington Business Park II, Marol Naka, Andheri E, Mumbai 400059; and the guarantors (2) **Shri. Murali Agarwal**, A-704, Minaxi Apartment, Opp. Gokuldharm School, Gokuldharm, Goregaon (East), Mumbai- 400 063, (3) **Shri. Arman Murali Agarwal**, A-704, Minaxi Apartment, Opp. Gokuldharm School, Gokuldharm, Goregaon (East), Mumbai- 400 063, (4) **Smt. Ritadevi Murali Agarwal**, A-704, Minaxi Apartment, Opp. Gokuldharm School, Gokuldharm, Goregaon (East), Mumbai- 400 063; in view of the moratorium applicable under the provision of Insolvency and Bankruptcy Code, 2016.
The reserve price, earnest money deposit, description of the immovable property, known encumbrances, are as under:

Lot No.	Description of Property	Known Encumbrances	Reserve Price	EMD	Mortgagor
I	Shop No. B/1 on Ground floor + first floor, of the building "Actual Industrial Complex" situated at Vadvali, Taluka : Vada, District: Thane, Land Survey No.50/A, 50/B, 51, 52, 53, 54, 55 & 193, Grampanchayat, House No.385A, 385B, the said House No.385A Ground + First floor, Admeasuring total area 3200 sq.ft. (297.39 sq. mtrs.) and House No.385B admeasuring area 1600 sq.ft. (148.69 sq. mtrs.), total admeasuring area 446.08 sq. mtrs. on a portion of the piece or parcel of the land.	Nil	96.00	10.00	Oasis Fashion World Pvt Ltd
II	Shop No. B/3, on Ground floor + first floor, of the building "Actual Industrial Complex" situated at Vadvali, Taluka : Vada, District: Thane, Land Survey No.50/A, 50/B, 51, 52, 53, 54, 55 & 193, Grampanchayat, House No.406A, 406B, the said House No.406A Ground + First floor, Admeasuring total area 3200 Sq.ft.(297.39 sq. mtrs.) and House No.406B admeasuring total area 800 sq.ft. (74.34 sq.mtrs.) total admeasuring area 371.73 sq. mtrs. on a portion of the piece or parcel of the land	Nil	86.40	9.00	Oasis Fashion World Pvt Ltd

For detailed terms and conditions of the sale, please refer to the link provided in IDBI Bank Limited's website i.e. www.idbibank.com and www.baanknet.com.
For any clarification, the interested parties may contact: undersigned, Shri. Gautam Sarkar on (T) +91 22 66194370 (email: g_sarkar@idbi.co.in) and Shri. Joseph Daniell on (T) +91 22 66553129, 9029063432 (email: joseph.daniell@idbi.co.in) and for e-auction support, you may contact Shri. Sajid (M) 7303394708 or +91 8291220220 (email: support.baanknet@psbfinance.com)
Sd/-
Date: July 07, 2025
Place: Mumbai
Authorised Officer
(IDBI Bank Limited)

PUBLIC NOTICE
E-AUCTION OF MOVABLE PROPERTIES
VIRGO HOME DEZINER PRIVATE LIMITED (IN LIQUIDATION)
REG. OFFICE: Godown No.1 Building No.183, Jumboshed Godown,
Village Gundavli, Taluka Bhiwandi, Thane, Mumbai -421302.
CIN: U52609MH2010PTC241562
(In Liquidation under the provisions of the Insolvency & Bankruptcy Code, 2016)
The following assets will be sold under instructions from the undersigned Liquidator of Virgo Home Deziner Private Limited (in liquidation) appointed by the Hon'ble NCLT, Mumbai Bench vide Order C.P. No. 342 of 2018 dated 30th August, 2021 under the Code (Received on 15.09.2021) under the provisions of the Insolvency and Bankruptcy Code, 2016 on "AS IS WHERE IS" basis:
The bidding shall take place through online e-auction service provider Baanknet (Ebkay) at <https://idbi.baanknet.com>
(Amount in Indian Rupees)

Details of Auction	Reserve Price*	Earnest Money Deposit
Sale of Furniture/ Home Décor & Accessories held as Inventory	7,80,000/-	78,000/-

*Excluding taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums etc. No representation as to warranties and indemnities shall be made.
Schedule of Important Dates for E-Auction

DETAILS OF AUCTION	
Last Date to submit Bid Documents	19th July, 2025 before 5.00 pm
Inspection Date & Time	On 14th July, 2025 from 11:00 am to 5.00 pm
Due Diligence of Documents	18th July, 2025 to 18th July, 2025
Last date to pay Earnest Money Deposit	20th July, 2025 before 3.00 pm
Date and Time of E-Auction	21st July, 2025 from 12.00 pm to 2.00 pm
Declaration of Highest Bidder	23rd July, 2025
Declaration of Successful Bidder	26th July, 2025

IMPORTANT NOTES:

- E- Auction will be held for sale of Furniture/Home Décor & Accessories held as inventory lying in Creativity Mall at Kalyani Nagar, Pune on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS" without any representation, warranty or indemnity and will be conducted "online".
- Interested applicants may refer to the Complete E- Auction Information Process Document containing details of terms and conditions of the E- Auction and other details of the properties which are uploaded at the website i.e. <https://idbi.baanknet.com> or shall be available on sending request at Vijayplulla@rediffmail.com
- The Liquidator has right to cancel or extend or modify any terms of E- auction at any time. The Liquidator has the right to reject any bid without assigning any reasons.
- The payment of sale consideration is to be made within 90 (ninety) days after e-auction confirmation letter/ Letter of Intent. However, any payment after 30 (thirty) days but before 90 (ninety) days shall attract interest at the rate of 12% (twelve percent) per annum. E-auction confirmation letter/ Letter of Intent shall automatically be cancelled if the full sale consideration is not received within 90 (ninety) days.
- The bidder shall submit an undertaking that the bidder does not suffer from any ineligibility under section 29A of the Insolvency and Bankruptcy Code, 2016 and that if the bidder is found ineligible under section 29A of the code at any stage, the earnest money deposited shall be forfeited.

Date: 07.07.2025
Place: MUMBAI
Liquidator - VIRGO HOME DEZINER PRIVATE LIMITED
Reg No.: IBBI/PA-001/IP-P00323/2017-18/10593
AFA: AA1/10593/02/311225/107970: Valid Till 31.12.2025
Address: 203B, Arcadia Building, NCPA Marg, Nariman Point, Mumbai-400021
Email ID: Vijayplulla@rediffmail.com Contact No: 022 20821220

"IMPORTANT"
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